

**GOVERNMENT OF INDIA
MINISTER OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION No- 2254

TO BE ANSWERED ON FRIDAY, THE 15th DECEMBER, 2023

Training to Panel of Lawyers

2254. SHRI PRATAP CHANDRA SARANGI:

SHRI P.P. CHAUDHARY:

SHRI ANURAG SHARMA:

DR. RAMAPATI RAM TRIPATHI:

SHRI SANGAM LAL GUPTA:

SHRI C.R. PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has any provision to provide training to the panel of lawyers who render advice services under the Tele-Law scheme;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the number of individuals who have received advice from the State of Rajasthan, Uttar Pradesh, Odisha and Gujarat under the said scheme;

(d) whether the Government has made any special efforts to reach out to marginalized rural women and assist them in the utilization of the said scheme and if so, the details thereof; and

(e) whether video conferencing infrastructure has been set up in all Common Service Centres (CSCs) in the Pali, Jhansi, Deoria, Pratapgarh, Balasore and Navsari parliamentary constituencies to render advice under the said scheme and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY
OF CULTURE**

(SHRI ARJUN RAM MEGHWAL)

(a) and (b) : Yes Sir, the Government has provisions to provide training to the panel lawyers who render legal advice to the beneficiaries under the Tele-Law

scheme. The Panel Lawyers undergo regular training and orientation once they are onboarded for rendering their services for the Tele Law scheme. The training ensures that they are equipped to provide quality pre-litigation services, well conversant in regional languages, and in central, state, and local laws, rules, and regulations.

(c) As of November 30, 2023, the number of individuals who have received pre-litigation advice from the Tele-Law scheme are as follows: Rajasthan: 3,85,536; Uttar Pradesh: 10,63,065; Odisha: 2,38,957; Gujarat: 2,59,117

(d) Yes Sir, the Government has made special efforts to reach out to marginalized rural women and assist them in utilizing the Tele-Law scheme. Out of the 774 Panel Lawyers engaged, 54% are women lawyers. Additionally, approximately 74,000 women Village Level Entrepreneurs (VLEs) who run the Common Service Centres are trained on Tele-Law services. Regular training and awareness sessions are conducted in the villages, with 1,384 trainings and 2,416 awareness sessions organized across the country since 2021. Till 30.11.2023, 60,23,222 number of beneficiaries have been benefitted with legal services under Tele Law scheme out of which 21,49,485 are women.

(e) Yes Sir, the Tele-Law service is operational across 2.5 Lakh Gram Panchayats in 782 districts across 36 States and UTs including the districts of the Pali, Jhansi, Deoria, Pratapgarh, Balasore and Navsari equipped with adequate video -conferencing infrastructure facilities to render advice under the Tele-Law scheme. The facilities are in place to connect Panel Lawyers with citizens seeking pre-litigation advice via tele/video conferencing.
